

(14)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.A.No.133/97

Date of Order: 16.4.97

BETWEEN :

A .Gangadhar

.. Applicant.

AND

1. The Superintendent of Post Offices,
Adilabad Division, A.P., Adilabad.

2. The Postmaster General,
Hyderabad Region, Abids, Hyderabad.

3. The Director General,
Dept. of Posts, Sansad Marg,
New Delhi - 1.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Raghava Reddy

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —
J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Mr.Krishna Devan, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. Though this OA is not listed today with the consent of both the parties the OA is called and disposed as follows:

3. The applicant while working as Accountant was posted as APM(Accounts) Adilabad, Head Post Office vide memo No. B1-17/Accts./88-89, dt. 10.3.89. He joined in that post on 17.3.89.

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4. This OA is filed for a declaration that the applicant is entitled for fixation of his pay under FR 22(c) in the pay scale of Rs.1400-2300 on his promotion as APM (Accounts) Adilabad on 17.3.89 onwards and to draw the arrears within 2 months from the date of receipt of the judgement.

5. The applicant's counsel states that the OA is squarely covered by the judgement of this Tribunal in OA.1434/93 decided on 5.5.95. The applicant approached this Tribunal on 28.1.97 and hence the arrears has to be regulated from one year prior to filing of this OA.

6. The relief in this OA and the contention in this OA are similar to OA.1434/93. Though no reply has been filed in this OA the respondents submit that the reply filed in OA.280/97 will hold good.

7. It is stated by the learned counsel for the applicant that the applicant was not getting any special pay for performing the duties of APM (Accounts).

8. In view of the above the following direction is given:
The pay of the applicant is to be fixed notionally under Rule FR 22(c) from the date he has shouldered the responsibility of APM (Accounts). His pay in the promoted grade is to be fixed on that basis. The applicant is entitled for arrears due to the above fixation from one year prior to the filing of this OA i.e. from 28.1.96 (This OA is filed on 28.1.97). Time for compliance is 4 months from the date of communication of this order.

9. The OA is ordered accordingly at the admission stage itself. No costs.

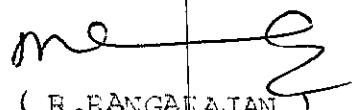

B.S. JAI PARAMESHWAR
Member (Judl.)

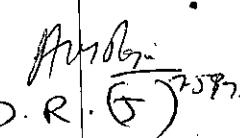
161419)

Dated: 16th April, 1997

(Dictated in Open Court)

sd


(R. RANGAKAJAN
Member (Admn.)


D.R. (6) 257

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Copy to:

1. The Superintendent of Post Offices, Adilabad Division, A.P., Adilabad.
2. The Postmaster General, Hyderabad Region, Abids, Hyderabad.
3. The Director General, Dept. of Posts, Sansad Marg, New Delhi.
4. One copy to Mr.Krishna Devan, Advocate,CAT,Hyderabad.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
6. One copy to D.R(A), CAT,Hyderabad.
7. One duplicate copy.

YLKR

off 9/6/97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R.G.RAJAN : M(A)

AND

THE HON'BLE SHRI J.S.JAI PARAMESHWAR:
M(J)

DATED: 16/4/97

ORDER/JUDGEMENT
R.A/C.P/M.A. No.

in

D.A. No. 133/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLR

II COURT

